

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/18/KOB/2023
SECTION	SEC 213,241 & 242 C/ACT.
NAME OF PARTIES	DR. BADRI PRASAD AND 2 OTHERS V/S FURNACE FABRICA (INDIA) LIMITED AND 6 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	HARI KUMAR G NAIR, AMAL DHARSAN, AKHIL SURESH, BIJU MATHEWS.
RESPONDENTS ADVOCATE/ PROFESSIONAL	ROC

**02 May 2024**

## O R D E R

### **CP(C/ACT)/18/KOB/2023**

Learned Counsel, Mr. Akhil Suresh appears on behalf of the Petitioners through virtual mode. Learned Counsel, Mr. Rohan Kumar appears virtually on behalf of Respondent Nos. 2 to 5. Learned Counsel, Mr. Cyriac Tom appears on behalf of the RP through virtual mode.

Counsels appearing for R1 to R5 seeks time to file reply affidavit. Time granted, let the reply be filed within a period of 3 weeks, after serving copy of the same on the counsel appearing for the other side.

Petitioner is directed to issue notice again to R6, who have not been served by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on the R6 at least three days before the next date of hearing.

List this matter for further considerations on **20.06.2024**.

**Sd /-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**